

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY  
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th May, 2022 is published together with Statement of Objects and Reasons for general information:-

**L.A Bill No. 40 of 2022**

**A Bill further to amend the Tamil Nadu Agricultural University  
Act, 1971.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

Short title and  
commence  
ment.

1. (1) This Act may be called the Tamil Nadu Agricultural University (Amendment) Act, 2022.

(2) It shall come into force at once.

Amendment of  
section 11.

2. In section 11 of the Tamil Nadu Agricultural University Act, 1971,—

Tamil Nadu Act 8  
of 1971.

(1) in sub-section (1),—

(i) for the expression “Chancellor”, the expression “Government” shall be substituted;

(ii) in the proviso, for the expressions “Chancellor” and “he”, the expressions “Government” and “they” shall, respectively, be substituted;

(2) in sub-section (2), in item (i), for the expression “Chancellor”, the expression “Government” shall be substituted;

(3) in sub-section (2-D), for the expression “Chancellor”, occurring in three places, the expression “Government” shall be substituted;

(4) in the first proviso to sub-section (3),—

(i) in clause (a), for the expression “Chancellor”, the expression “Government” shall be substituted.

(ii) for clause (b), the following clause shall be substituted, namely:—

“(b) if in the opinion of the Government, the Vice-Chancellor wilfully omits or refuses to carry out the provisions of this Act, or abuses the powers vested on him, or misbehaves or mismanages or his conduct involves moral turpitude or if it otherwise appears to the Government that the continuance of the Vice-Chancellor in office is detrimental to the interests of University, the Government shall order an enquiry by such a person who is or has been,—

(i) a Judge of the High Court; or

(ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.”;

(5) for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) When any temporary vacancy occurs in the office of the Vice-Chancellor or if the Vice-Chancellor is, by reason of absence or for any other reason, unable to exercise the powers and perform the duties of his office, the Board of Management shall, as soon as possible, make the requisite arrangements for exercising the powers and performing the duties of the Vice-Chancellor.”.

**STATEMENT OF OBJECTS AND REASONS.**

In the Gujarat University Act, 1949 (Act 50 of 1949) and the Telangana Universities Act, 1991 (Act 4 of 1991), the respective State Government have the power to appoint the Vice-Chancellor of the University. As per the Karnataka State Universities Act, 2000 (Act 29 of 2001), the Vice-Chancellor shall be appointed by the Chancellor with the concurrence of the State Government.

2. It is considered that in line with the aforesaid other State University laws, the Government of Tamil Nadu should be empowered to appoint the Vice-Chancellor of the Tamil Nadu Agricultural University. The Government have, therefore, decided to amend the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971) suitably for the purpose.

3. The Bill seeks to give effect to the above decision.

**M.R.K. PANNEERSELVAM,**  
*Minister for Agriculture  
and Farmers Welfare.*

Secretariat,  
Chennai-600 009,  
10th May 2022.

K. SRINIVASAN,  
*Secretary.*